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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

....

Registration O.A. No. 1194 of 1987

Anil Kumar Agnihotri     ...     ...     ...     Applicant.

Versus

Union of India  
and others     ...     ...     ...     Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.  
Hon'ble Mr. K. Obayya, Member (A)

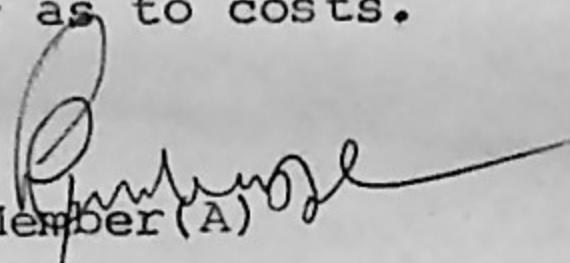
( By Hon. Mr. Justice U.C. Srivastava, V.C. )

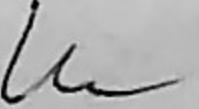
Feeling aggrieved by the verbal refusal of the respondents to entertain the application of the applicant for allowing him to appear in the examination which was going to be held for the post of Postman on 20.12.1987, the applicant, by means of this application, has approached ~~to~~ this Tribunal.

2. From the facts as stated by the parties, it appears that the applicant was appointed as Contingency Paid Chaukidar w.e.f. 13.5.1983. The examination for the post of Postman cadre had been held on 20.12.1987 and the applicant being contingency paid employee was not allowed to appear in the same, and only Extra Departmental Employees were permitted to appear in the said examination. As such, the applicant can not claim any right to appear in the examination. But in view of the fact that the applicant has been allowed to appear in the said examination under the orders of this Tribunal, and in case, he has passed the examination, the respondents are directed to consider the claim of

the applicant for appointment as Postman but not in preference to any person who has passed in the said examination and has come through proper channel, and was amongst those who were eligible for the same. The application is disposed of with the above terms.

No order as to costs.

  
Member (A)

  
Vice-Chairman

Dated: 2.9.1992.

(n.u.)